

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.143/2006 with I.A.8/2009

Subject: Petition under Section 79 (1) (f) of the Electricity Act, 2003

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S. Jayaraman, Member
Shri V.S.Verma, Member

Date of hearing: **16.4.2009**

Petitioner: Indraprastha Power Generation Company Ltd, New Delhi

Respondents: Haryana Vidyut Prasaran Nigam Ltd, Panchkula

Parties present: 1. Shri Anand K.Ganesan, Advocate, IPGCL
2. Shri R.K.Jain, IPGCL
3. Shri Prakash Nayak, IPGCL
4. Shri Neeraj Jain, AAG, Haryana
5. Shri M.L.Gupta, HVPNL
6. Shri B.K.Ashta, HVPNL

The petitioner has made this petition under clause (f) of sub-section (1) of Section 79 of the Electricity Act, 2003 for adjudication of dispute arising out of the petitioner's claim against the respondent on account of the outstanding O&M expenses and energy charges in respect of Indraprastha power generating station.

2. Learned counsel for the petitioner submitted that it had filed an interlocutory application praying for an interim direction to the respondent for payment of an amount of Rs.80.70 crore as the respondent had admitted its liability by including the said amount in its balance sheet for the period from July 2002 to March 2008.

3. In response, learned counsel for respondent disputed the claims of the petitioner and prayed for two weeks time to file its reply to the interlocutory application.

4. The Commission granted two weeks time to the respondent for filing reply to the interlocutory application.

5. The petition shall be fixed for hearing on 5.5.2009.

Sd/-
(K.S.Dhingra)
Chief (Legal)